

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB) No.756/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M

Name of the Company	Asset Reconstruction Co. (I) Ltd.-Vs-Ram Sarup Vyapar Limited		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Ms. VIDUSHI CHOCHANANI Adv.	Financial Creditor	<i>Adm</i> 18/1/18
2	Mr Aashish Jhunhunwala Director	Corporate Debtor	<i>φ</i> 18/1/18

ORDER

Ld. Counsel for the financial creditor and Mr. Aashish Jhunhunwala, Director of the corporate debtor is present.

Financial creditor has filed copy of the Board Resolution along with Power of Attorney, which is not on non-Judicial stamp paper. Power of Attorney should be on non-Judicial stamp paper. Financial creditor is directed to file proper authorisation within 15 days from today.

Director of the corporate debtor is present and he made a submission that he is not opposing the application.

List it on 08/02/2018.

8d

(Jinan K.R.)
Member (J)

8d

(V.P.Singh)
Member (J)

Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
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1. Mr. V.P. Singh / CHAIRMAN
18/1/18

2. Mr. Anand Singh / DIRECTOR
18/1/18

ORDER

1. Counsel for the financial creditor and Mr. Anand Singh, Director of the corporate debtor, is present.

2. Financial creditor has filed copy of the Bank Resolution along with Power of Attorney, which is not in conformity with stamp paper. Power of Attorney should be on stamp paper. Financial creditor is directed to the proper authorities within 15 days from today.

3. Director of the corporate debtor is present and in order a submission that he is not opposing the application.